4. व्यक्तियों को सम्मिलित करने के मंडल के अधिकार:--

- (1) मंडल किसी भी ऐसे व्यक्ति की सहायता या विगेषज्ञ सलाह प्राप्त करने के लिए सम्मिलित कर सकता है जिसे यह अपने कार्यों के निप्पादन में उचित समझे ।
- (2) उपविनियम (1) के तहत मंडल में किसी प्रयोजन हें हु सम्मिलित किए गए व्यक्ति को मंडल के उस प्रयोजन से संबंधित चर्चाओं में भाग लेने का तो ग्रिधिकार होंगा लेकिन उसे मता देने का ग्रिधिकार नहीं होगा और नहीं किसी ग्रन्थ प्रयोजन के लिए वह सदस्य होगा ।
- (3) उपविनियम (1) के तहत ग्रध्ययन मंडल के श्रव्यय किसी व्यक्ति को सम्मिलित करने के लिए ग्रिबिल भारतीय तकनीकी जिसा परिषद् के ग्रध्यक्ष से परामर्श करेंगे।
- 5. कार्यकाल: (1) प्रध्ययन मंडलों के प्रध्यक्षों और सदस्यों का कार्यकाल, पैदेन सदस्यों को छोड़कर, संबंधित मंडल के गठन की तिथि से तीन वर्ष का होगा।
- (2) मध्ययन मंडलों के ग्रध्यक्ष और सदस्य पुनः नामांकन के पात्र होंगे ।
- (3) प्रध्ययन मंडल में प्रध्यक्ष पद या किसी ग्रन्य सदस्य की मत्यु, पदत्याग या प्रयोजन-विशेष की पूर्ति समाप्त होने की स्थिति में ग्राकिसक रिक्ति विनियम (3) में विनिदिष्ट पद्धति के प्रनुसार अभातशिष द्वारा भरी जाएगी।
 - (4) उपविनियम के तहत नियुक्त ग्रध्यक्ष या सदस्य ।
- । (5) ग्राकिसक रिक्ति केंबल बचे हुए समय के लिए भरी जीएगी।
- 6. ग्रब्ययन मंडजों के कार्य (1) संबंधित ग्रध्ययन मंडल मानवंडों, मानकों, मॉडल पाठ्यचर्याओं, मॉडल सुविधाओं और पाठ्यकम संरचना सहित कार्यकारिणी समिति के क्षेत्रा-धिकार में ग्राने वाले शैक्षणिक विषयों में भी इसे परामर्श देगा।
 - (2) अध्ययन मण्डल के अन्य कार्य निम्नलिखित होंगे :---
 - (क) कार्यकारिणी समिति/प्रखिल भारतीय तकनीकी शिक्षा परिषद् के विचारार्थ शिक्षा, प्रशिक्षण और प्रनुसंधान के महत्वपूर्ण कार्यक्रमों की प्रतिपादित करना।
 - (ख) वर्तमान, उद्गमनशील और ग्रन्य प्राथमिकता क्षेत्रों ने पाठ्यक्रमों की पहचान करना ।
 - (ग) समय-समय पर स्टाफ के मानदंडों और मानकों तथा विभिन्न कार्यक्रमों की स्राधारिक संरचना सुविधाओं को प्रतिपादित तथा समीक्षित करना।
 - (घ) ग्रखिल भारतीय तकनीकी शिक्षा परिषद् द्वारा नियुक्त कार्यवलों के नाध्यम से प्रथ्ययन मंडलों

- मंडलों द्वारा कार्यकारिणी समिति को उचित सिफारिशों के साथ भेजने हेतु विचार करना। प्रस्तावों पर की गई सिफारिणों में परिदर्नन अंतर को ग्रिखिल भारतीय मंडल रिकार्ड करेंगे और तदनुसार ग्रपनी सिफारिणें ग्राखिल नारतीय तकनीकी शिक्षा परिषद को भेजेंगे।
- (ছ) मॉडल पाठ्यचर्याओं को डिजाइन और विकसित करना ।
- (च) यनुसंघान, विकास, परामशं तया उद्योग-संस्थान प्रत्योग्यकिया संबंधी कार्यक्रमों को प्रतिगदित करना।
- (छ) संस्थानों और कार्यक्रमों को ब्रहुदान देते. तथा निधीयन के लिए उचित मार्गदर्शी सिद्धांत प्रतिपादित करना।
- (ज) कार्यकारिणी समिति/स्रिखिल भारतीय तकनीकी णिक्षा परिषद् द्वारा भेजे गए प्रत्य मुद्दे पर विचार करना।
- (3) जहां कहीं ब्रावय्यक हो मंडल ब्रविल भारतीय तकतीकी शिक्षा परिषद् द्वारा नियुक्त विषय विशेषज्ञ समितियों की सहायता लेंगे और ब्रपनी सिफारिशें देते समय विषय विशेषज्ञ समितियों के विचारों को ध्यान में रखेंगे।

[सं एफ. 4-6 /स. के नु./वि./मं०/94] जे. पी. गुप्ता, सदस्य सचिव

New Delhi, the 6th February, 1995

- G.S.R. 81.—In exercise of the powers conferred by sub-section (1), read with clause (d) of sub-section (2) of Section 23 and sub-section (4) of Section 13 of the All India Council for Technical Education Act, 1987 (52 of 1987) and in supersession of notification numbers:—
 - (i) GSR 169, dated the 16th March, 1991,
 - (ii) GSR 170, dated the 16th March, 1991,
 - (iii) GSR 171, dated the 16th March, 1991,
 - (iv) GSR 236, dated the 4th May, 1991,
 - (v) GSR 414, dated the 20th July, 1991, and
- (vi) GSR 415, dated the 20th July, 1991, except as respects things done for omitted to be done before such supersession, the All India Council for Technical Education hereby makes the following regulations, namely:—
 - 1. Short title and commencement.—(1) These regulations may be called the All India Council for Technical Education (Constitution and Functions of Board of Studies) Regulations, 1995.

- 2. Definitions.—In these regulations, unless the context otherwise requires,—
 - (a) "Act" means the All India Council for Technical Education Act, 1987 (52 of 1987);
 - (b) "AICTE" means the All India Council for Technical Education as established under section 3;
 - (c) "Board of Studies" means a Board established in pursuance of sub-section (1), or under sub-section (2), of section 13.
 - (d) "section" means a section of the Act.
- 3. Board of Studies.—(1) The constitution of the Boards of Studies established under sub-section (1) of section 13-shall be as follows:—
- (a) All India Board of Vocational Education :—
 - 1. Chairman to be nominated by the Chairmay, AICTE;
 - 2. An officer not below the rank of Assistant Director in the All India Council for Technical Education dealing with the Board of Studies matters, Member Secretary, (ex-officio).
 - 3-23. Members representing Agencies organisations: to be nominated by the concerned agencies organisation:—
 - 3. One representative of National Council of Vocational Education;
 - 4-6. Three representatives of State Councils of Vocational Education Three States by rotation in alphabetical order);
 - 7-9. Three representatives of State Boards of Secondary and Higher Secondary Education (Three States by rotation in alphabetical order);
 - 10. One representative of Central Board of Secondary Education;
- 11-14. Four representatives of Regional Boards of Apprenticeship Training;
- 15-18. Four representatives of Technical Teacher's Training Institute;
 - 19. One representative of All India Board of Technician Education;
- 20-21. Two representatives of Regional Committees of AICTE (two nominees by rotation);
 - 22. One representative of Indian Council of

- 23. One representative of Pharmacy Counc of India;
- 24-25. Two Subject experts to be nominated to the Chairman All India Council for Technical Education; and
 - 26. One Representative of the University Grants Commission.
 - (b) All India Board of Technician Education.
 - I. Chairman to be nominated by the Chairman, All India Council for Technical Education.

Members:-

- 2-4. Three Representatives of Professional Bodies, Industries including major user to be nominated by the Chairman, An India Council for Technical Education.
 - 5. One representative from State Director of Technical Education by rotation in alphabetical order.
 - 6. One representative from Principals c Polytechnics including Women's Polytechnics and Co-ed. Polytechnics to be nominated by the Chairman, All Indi Council for Technical Education by rotation.
- 7-8. Two subject experts to be nominated by the Chairman, All India Council fo. Technical Education.
- 9-10. Two Principals of Technical Teacher's Training Institutes by rotation.
 - 11. One representative of Directorate General of Employment and Training, Ministry of Labour.
 - 12. One representative of Confederation of Indian Industries.
- 13-15. Three representatives of Major employing agencies Government Departmentsi undertakings such as Defence Production, State Electricity Boards, Land and Development Organisation. Oil and Natural Gas Commission to be nominated by the Chairman, All India Council for Technical Education.
 - 16. An officer not below the rank of Assistant Director in the All India Council for Technical Education dealing with the Board of Studies matters, Member Secretary, (ex-officio).
 - (c) All India Board of Under-Graduate Studies in Engineering and Techno-

Chairman to be nominated by the Chairman, All India Council for Technical Education.

Members:-

- 2-3. Two representatives of Industry and other Major Users to be nominated by the Chairman, All India Council for Technical Education.
 - 4. One representative of Professional Bodies to be nominated by the Chairman, All India Council for Technical Education.
- 5-9. Five experts in various fields of Engineering, Technology, Management etc. to be nominated by the Chairman, All India Council for Technical Education.
- 10. One representative of Confederation of Indian Industry.
- 11. One representative of Indian Institutes of Technology to be nominated by the Chairman, All India Council for Technical Education.
- 12. One representative of Technological Universities including Deemed Universities to be nominated by the Chairman, All India Council for Technical Education.
- 13. One representative of General Universities to be nominated by the Chairman, All India Council for Technical Education.
- 14. An officer not below the rank of Assistant Director in the All India Council for Technical Education dealing with the Board of Studies matters, Member Secretary, (ex-officio).
 - (d) All India Board of Post-Graduate Education and Research in Engineering and Technology.
- 1. Chairman to be nominated by the Chairman, All India Council for Technical Education.

Members :-

- 2. Director General, Council of Scientific and Industrial Research, (CSIR), ex-officio.
- 3-4 Two representatives of Industry and other major users to be nominated by the Chairman, All India Council for Technical Education.
 - 5. One representative of Indian Institute of Technology to be nominated by the Chairman, All India Council for Technical Education.
 - 6. One representative of General Universities

- Engg. and Technology, to be nominated by the Chairman, All India Council for Technical Education.
- 7. One representative of Technological Universities including deemed Universities conducting PG courses in Engg. and Technology, to be nominated by the Chairman, All India Council for Technical Education.
- S-9. Two representatives of Institutions conducting Post-graduate courses in Engg. and Technology other IITs. Indian Institute of Science, Bangalore and the University Departments to be nominated by the Chairman, All India Council for Technical Education.
- 10-11. Two experts to be nominated by the Chairman, All India Council for Technical Education.
- 12-13. Two representatives of User-departments of the Central Government including Department of Electronics, and others to be nominated by the Chairman, All India Council for Technical Education.
 - 14. One representative of Confederation of Indian Industry.
 - 15. An officer not below the rank of Assistant Director in the All India Council for Technical Education dealing with the Board of Studies matters, Member Secretary, (ex-officio).
 - (e) All India Board of Management Studies
 - 1. Chairman to be nominated by the Chairman, All India Council for Technical Education.

Members:-

- 2-3. Two representative of Industry Business and other major employers to be nominated by the Chairman, All India Council for Technical Education.
 - 4. One representative of Professional Bodies to be nominated by the Chanrman. All India Council for Technical Education.
- 5-7. Three subject experts to be nominated by the Chairman, All India Council for Technical Education.
 - 8. One representative of the All India Management Association.
 - 9. One representative of the National Pro-

1. Chairman to be nominated by the Chairman, All India Council for Technical Education.

Members:—

- 2-3. Two representatives of Industry and other Major Users to be nominated by the Chairman, All India Council for Technical Education.
 - 4. One representative of Professional Bodies to be nominated by the Chairman, All India Council for Technical Education.
- 5-9. Five experts in various fields of Engineering, Technology, Management etc. to be nominated by the Chairman, All India Council for Technical Education.
- 10. One representative of Confederation ci
- 11. One representative of Indian Institutes of Technology to be nominated by the Chairman, All India Council for Technical Education.
- 12. One representative of Technological Universities including Deemed Universities to be nominated by the Chairman. All India Council for Technical Education.
- 13. One representative of General Universities to be nominated by the Chairman, All India Council for Technical Education.
- 14. An officer not below the rank of Assistant Director in the All India Council for Technical Education dealing with the Board of Studies matters, Member Secretary, (ex-officio).
 - (d) All India Board of Post-Graduate Education and Research in Engineering and Technology.
 - 1. Chairman to be nominated by the Chairman, All India Council for Technical Education.

Members :-

- 2. Director General, Council of Scientific and Industrial Research, (CSIR), ex-officio.
- 3-4 Two representatives of Industry and other major users to be nominated by the Chairman, All India Council for Technical Education.
 - 5. One representative of Indian Institute of Technology to be nominated by the Chairman, All India Council for Technical Education.
 - 6. One representative of General Universities conducting Post-graduate courses in

Engg. and Technology, to be nominated by the Chairman, All India Council for Technical Education.

- 7. One representative of Technological Universities including deemed Universities conducting PG courses in Engg. and Technology, to be nominated by the Chairman, All India Council for Technical Education.
- 8-9. Two representatives of Institutions conducting Post-graduate courses in Engg. and Technology other IITs. Indian Institute of Science, Bangalore and the University Departments to be nominated by the Chairman, All India Council for Technical Education.
- 10-11. Two experts to be nominated by the Chairman, All India Council for Technical Education.
- 12-13. Two representatives of User-departments of the Central Government including Department of Electronics, and others to be nominated by the Chairman. All India Council for Technical Education.
 - 14. One representative of Confederation of Indian Industry.
 - 15. An officer not below the rank of Assistant Director in the All India Council for Technical Education dealing with the Board of Studies matters, Member Secretary, (ex-officio).
 - (e) All India Board of Management Studies
 - 1. Chairman to be nominated by the Chairman, All India Council for Technical Education.

Members:—

- 2-3. Two representative of Industry Business and other major employers to be nominated by the Chairman, All India Council for Technical Education.
 - 4. One representative of Professional Bodies to be nominated by the Chanrman, All India Council for Technical Education.
- 5-7. Three subject experts to be nominated by the Chairman, All India Council for Technical Education.
 - 8. One representative of the All India Management Association.
 - 9. One representative of the National Pro-. i ductivity Council.

1. Chairman to be nominated by the Chairman, All India Council for Technical Education.

Members:

- 2. One representative of the Ministry of Tourism, Government of India to be nominated by the Chairman, All India Council for Technical Education.
- 3-6. Four representatives of Universities major users (ITDC, Hotels, Caterers) representatives of Institutions conducting HMCT courses at PG level to be nominated by the Chairman, All India Council for Technical Education.
- 7-9. Three representatives of Central Governments Departments Undertakings (Railways, Indian Airlines, Air India, IAAI, Shipping) to be nominated by respective bodies.
- 10. One representative of Hotel Restaurant Association to be nominated by the National Council for Hotel Management and Catering Technology.
- 11. An officer not below the rank of Assistant Director in the All India Council for Technical Education dealing with the Board of Studies matters, Member Secretary, (ex-officio).
 - (iv) All India Board of Pharmaceutical Education.
- 11. Chairman to be nominated by the Chairman, All India Council for Technical Education.

Members:

- 2-3. Two representatives of Pharmaceutical Industry to be nominated by the Chairman All India Council for Technical Education.
 - 4. One representative of Hospital Pharmacists to be nominated by the Chairman, All India Council for Technical Education.
- 5-7. Three experts in various fields of Pharmaceutical Sciences, viz. Medicinal Chemistry Pharmaceutic Technology Pharmacology Toxicology Bio-technology Pharmacognosy etc. to be nominated by the Chairman, All India Council for Technical Education.
 - 8. One representative of Universities conducting Post-Graduate courses in Pharmacy to be nominated by the Chairman, All India Council for Technical Education.

- 9. One Principal of the Colleges conducting Degree courses in Pharmacy to be nominated by the Chairman, All India Council for Technical Education ex-officio.
- 10. One Principal of Pharmacy Polytechnics (including Woman Polytechnics) to be nominated by the Chairman All India Council for Technical Education (excitation).
- 11. One representative (Professional) of Medical Council of India.
- 12. One representative from Regulatory Agencies (i.e. Drug Controller of India) as users Department ex-officio.
- 13-14. Two representatives of Major employing agencies to be nominated by the Chairman All India Council for Technical Education.
 - 15. An officer not below the rank of Assistant Director in the-All India Council for Technical Education dealing with the Board of Studies matters, Member Secretary, (ex-officio).
 - (v) All India Board of Computer Sciences Engineering and Technology and Applications.
 - 1. Chairman to be nominated by the Chairman, All India Council for Technical Education.

Members:

- 2-4. Three representatives of Computer software and hardware Industry and other major employers of Computer professionals to be nominated by the Chairman, All India Council for Technical Education.
 - 5. One representative of professional Bodies in the field of Computer Science. Engineering and Technology to be nominated by the Chairman. All India Council for Technical Education.
 - 6-8. Three subject experts to be nominated by the Chairman. All India Council for Technical Education.
 - 9. One representative of the National Informatic Centre, NIC.
 - One Professor and Head of one of the Computer Science Engineering Department of any Indian Institute of Technology to be nominated by the Chairman. All India Council for Technical Education.
 - 11. One representative of Universities to be nominated by the Chairman. All India Council for Technical Education for Education (by rotation).

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- 12. One representative of University Grants Commission.
- 13. One representative of Department of Electronics.
- 14. One representative of Ministry of Human Resource Development.
- 15. An officer not below the rank of Assistant Director in the All India Council for Technical Education dealing with the Board of Studies matters, Member Secretary, (ex-officio).
- 4. Power of the Board to associate persons—(i) The Board of Studies may associate with itself any person whose assistance or expert advice it may desire to obtain in performing any of its functions.
 - (2) A person associated with the Board under sub-regulation (1) for any purpose shall have a right to take part in the discussions of the Board relevant to that purpose, but shall have no right to vote at a meeting of the Board and shall not be a member of the Board for any other purpose.
 - (3) The Chairman of the Board of Studies shall consult the Chairman of the All India Council for Technical Education of the association of any person under sub-regulation (1).
- of the Chairman and other members of the Boards of Studies, except the exception members, shall be three years from the date of constitution of the respective Board.

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- (2) The Chairman and members of the Boards of Studies shall be eligible for re-nomination.
- (3) Any casual vacancy in the office of the Chairman or any other member in respect of a Board of Studies arising by reasons of his death, resignation or, if the member represents an interest, on ceasing to represent such interest, shall be filled by the AICTE in the same manner as specified in sub-regulation (3).
- (4) The Chairman or any other member appointed under sub-regulation (3) to fill a casual vacancy shall hold office for the remainder of the term of office of the person in whose place he is so appointed.

- 6. Functions of the Boards of Studies (1). The Board of Studies concerned shall advise the Executive Committe on academic matters falling in its area of concern including norms, standards, model curricula, model facilities and structure of courses.
- (2) The other functions of the Board of Studies shall be:—
 - (a) to formulate the education, training and Research programme in the area of in concern for consideration of the Executive Committee All India Council for Technical Education.
 - (b) to identify courses in the existing emerging and other priority areas:
 - (c) to formulate and review periodically the norms and standards of staff and other infrastructure facilities for the various courses for programmes;
 - (d) to assist and consider proposals referred to the Boards of Studies through Task Forces appointed by the AICTE for the purpose and thereafter consider for appropriate recommendations to be made to the Executive Committee. Any deviation difference with the recommendations on the proposals shall be recorded by the All India Board of Studies while forwarding its recommendations to All India Council for Technical Education;
 - (e) to design and develop model curriculla;
 - (f) to formulate programme for research, development, consultancy and of industry—institution interaction;
 - (g) to formulate appropriate guidelines for grants and funding of institutions and programmes; and
 - (h) to consider any other issue referred by the Executive Committee AICTE.
- (3) The Board of Studies may in formulating its opinion in any of the matters concerning is obtain the assistance of Subject Expert Committees appointed by the AICTE and while making its recommendations the views of such Subject Expert Committee shall be given due consideration.

[F. 4-6|CCF|Regu|Bds|94]

J. P. GUPTA. Member Secy